

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

26.02.2013

TA No. 17/2012 (CWP 97/2005)

Mr. Mahendra Kuldeep, Counsel for applicant.
Mr. B.N. Sandu, Counsel for respondents.

The short controversy involved in this OA is that at the time of re-appointment in the Telecommunication Department, the basic pay of the applicant Rs.289/- was not considered and instead of that, the pay was fixed considering the basic pay of Rs.240/-.

After arguing the case at length, the learned counsel for the applicant submits that he wants to file a representation afresh and the learned counsel for the official respondents undertake that respondents shall consider the same in view of the basic pay last drawn by the applicant and shall pass speaking order thereafter.

In view of the above submissions, the applicant is given liberty to file a detailed representation for re-fixation of pay on re-employment of Ex-Serviceman in the Department of Telecommunication (Now BSNL) within a period of 15 days and the respondents are directed to consider the representation of the applicant within a period of three months thereafter and shall pass the order in accordance with the provisions of law and in view of the documents & circulars.

If any prejudicial order is passed against the applicant, he is at liberty to redress his grievances before the appropriate forum.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K. S. Rathore

(Justice K.S.Rathore)
Member (J)

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